

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 543/93

Transfer Application No: ----

DATE OF DECISION 19-7-1993

Gangaram M.Gupta Petitioner

Applicant in person

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Mr.A.L.Kasturey

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri V.D.Deshmukh, Member(J)

The Hon'ble Shri ----

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ?
3. ~~Whether their Lordships wish to see the fair copy of the Judgement ?~~
4. Whether it needs to be circulated to other Benches of the Tribunal ?

W.D.  
W.D.

  
(V.D.DESHMUKH)

M(J)

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.543/93

Gangaram M.Gupta,  
R/o. 150/4, Railway quarter,  
Santacruz(E),  
Bombay - 400 055.

.. Applicant

-versus-

1. Union of India  
through  
The General Manager,  
Western Railway,  
Churchgate,  
Bombay.
2. The Divl. Railway Manager,  
Western Railway,  
Churchgate,  
Bombay.

.. Respondents

Coram: Hon'ble Shri V.D.Deshmukh,  
Member(J)

Appearances:

1. Applicant in person.
2. Mr.A.L.Kasturey  
Advocate for the Respondents.

ORAL JUDGMENT:  
(Per V.D.Deshmukh, Member(J))

Date: 19-7-1993

The applicant has filed this application claiming that the respondents be directed to pay his pensionary benefits. The applicant retired on 31-12-82. The son of the applicant was sharing the accommodation of the applicant and the question about the regularisation of the quarters in the name of the son was ultimately decided by the order of the Hon'ble Supreme Court dt. 3rd September, 1991, copy of which is at Ex.'3' to the application, and the order passed by the DRM's office dt. 14-12-92(Ex.2 to the application) The quarter was regularised in the name of the applicant's son w.e.f. 1-1-1983. It is submitted that the settlement dues could not be paid to the applicant because of this and other litigations.



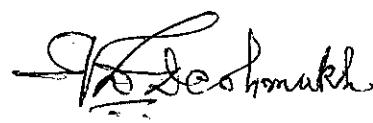
2. The applicant gave notice dt. 17-3-93 a copy of which he is attached to the application claiming that his dues along with interest @ 18% ~~to~~ be paid to him within two months of the receipt of the notice. The said notice/representation has not yet been considered and no order has been passed by the respondents on the same till date. In this circumstances the application is premature. However, in any case the applicant would be entitled to directions that his representation be decided within a specified period. Hence the application is disposed of at the admission stage with the following order :

The respondents are directed to consider the claim of the applicant put forth by him vide notice dt. 17-3-93 within a period of three months from the receipt of a copy of this order.

If the applicant is still aggrieved by the decision of the respondents he shall be at liberty to approach this Tribunal with a fresh application.

The application stands disposed of with no order as to costs.

Copy of this order ~~shall~~ shall be issued to both the parties expeditiously.

  
(V.D. DESHMUKH)  
Member (J)